SHRI H. N. MUKERJEE: Could I make a one-minute submission to you regarding this?

MR. SPEAKER: We have to meet again,

SHRI H. N. MUKERJEE: I shall confine myself to one minute.

MR. SPEAKER: At 4 O'Clock.

13.40 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER INDIAN TELEGRAPH Act

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND COMMUNI-CATIONS (DR. RAM SUBHAG On behalf of Shri 1. SINGH): K. Gujral to lay on the Table a copy of the Indian Telegraph (Ninth Amendment) Rules, 1967, published in Notification No. G.S.R. 1901 in Gazette of India dated the December, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, See No. LT-37/68].

NOTIFICATIONS UNDER RICE-MILLING IN-DUSTRY (REGULATION) ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY DEVELOP-MENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg:

- (1) to re-lay on the Table a copy each of the following Notifications under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958:-
 - (1) The Rice-Milling Industry (Regulation and Licensing) Third Amendment Rules, 1967 published in Notification No. G.S.R. 1465 in Gazette of India dated the 30th September, 1967. [Placed in Library. See No. LT-2192/67.]
 - (ii) The Rice-Milling Industry (Regulation and Licensing)

Fourth Amendment Rules. 1967, published in Notification No. G.S.R. 1772 in Gazette of India dated the 29th November, 1967. [Placed in Library, See No. LT-2055/67.]

Papers Laid

- (2) to lay on the Table-
 - (i) A copy each of the following Notifications under subsection (6) of section 3 of the Essential Commodities Act, 1956:-
 - (a) The Indian Maize (Temporary Use in Sterch Manufacture) Second Order, 1967 published in Notification No. G.S.R. 1886 Gazette of India dated the 18th December, 1967.
 - (b) The Indian Maize (Temporary Use in Starch Manufacture) Third Order, 1967, published in Notification No. G.S.R. 1902 in Gazette of India dated the December, 1967.
 - (c) The Roller Mills Wheat Products (Price Control) Second Amendment Order, 1967, published in Notification No. G.S.R. 1932 in - Gazette of India dated the 23rd December, 1967.
 - (d) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Second Amedment) Order 1967, published in Notification No. G.S.R. 1934 in Gazette of India dated the 26th December, 1967.
 - · (e) The Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) (Second Amendment) Order, 1967. published in Notification No G.S.R. 1939 in Gazette of India dated the December, 1967.

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(f) G.S.R. 13 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1380 dated the 8th September, 1967.

Papers Laid

- (g) G.S.R. 14 published Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1381 dated the 8th September, 1967.
- (h) G.S.R. 15 published Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1392 dated the 8th September, 1967.
- (i) G.S.R. 16 published Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1383 dated the 8th September, 1967.
- (j) The Fertiliser (Control) Third Amendment Order. 1967, published in Notification No. G.S.R. 89 in Gazette of India dated the 13th January, 1968.
- (k) The Northern Inter-Zonal Maize (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 148 in Gazette of India dated the 19th January, 1968.
- (1) G.S.R. 239 published Gazette of India dated the 2nd February, 1968, rescinding the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.
- (m) The Inter-Zonal Wheat and wheat Products (Movement Amendment Control) Order, 1968 published in Notification No. G.S.R. 240 in Gazett_e of India dated the 2nd February, 1968.

- (n) The Northern Inter-Zonal Gram (Movement Control) Amendment Order. **pu**blished in Notification No. G.S.R. 241 in Gazette of India dated the February, 1968.
- [Placed in Library, See No. LT-38/68.]
- (ii) A copy of Notification No. G.S.R. 181 published in Gazette of India dated the 25th January, 1968, making certain amendment to Notification No G.S.R. 1842 dated the 24th December. 1964, under section 12-A of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-38/68.]

NOTIFICATION UNDER EMPLOYEES PROVIDENT FUNDS ACT. 1952

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table-

- (1) A copy of the Employees' Provident Funds (Tenth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1795 in Gazette of India dated the 9th December, 1967, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library, See No. LT-39 68.]
- (2) A copy of the Audited Accounts together with the Audit Report thereon of the Employees' State Insurance Corporation for the year 1965-66, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library, See No. LT-40/68.]

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT, 1950

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI